

' : Wi the ' nllotment and consumption of coal; furnace oil and electricity by the cement factories during the last three years;

(e) the reasons for short production of cement during recent years:

(dl whether it is a fact that the cement is being sold in open market without paying excise duty and thereby the production figure comes less than the actual production figure: and

(e) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI Z. R. ANSARI): (a) A statement is attached. [See Appendix LXXXIX, Annexure No. 62]

(b) There is no formal system of allotment of electricity to the Cement Industry- Till August, 1973, there was also no system of allocation of coal to the industry. The Standing Linkage Committee started allocating coal to the Cement Industry from September, 1973 onwards and for the period ending December, 1973, the allocation was 18.10 lakh tonnes.

Since January, 1974, the requirements of furnace oil to the cement industry have been restricted to 90%, of their 1973 offtakes. Balance 10% was to be met by adopting economy measures in the consumption of fuel. Any deviation from this principle is to be considered and authorised by the Standing Committee on furnace oil.

The consumption of coal, furnace oil and electricity during the last three years by the Cement Industry has been estimated ?s under: —

Year	Coal (in tonnes)	Furnace oil (in tonnes)	Electricity (in million kwh)
1971	3959016	Not available	1800
1972	3930748	109465	1900
1973	3836975	146460	1800

♦Estimated-figure based on standard norms • of ooiwimpiion in various processes.

(c) The main reasons for loss of production during the recent years are lack of adequate supplies of coal, closed wagons for moving cement, power cuts enforced by the State Electricity Boards, strikes in some factories, break downs and repairs etc.

(d) So far as Government are aware, no cement is moved from a cement factory without payment of excise duty.

(e) Does not arise.

Financial Irregularities in the Deptt. Canteen at Patna

1201. DR. RAMKRIPAL SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that a representation signed by three hundred and eighteen employees of the Posts and Tele-graphs Department was made to the Divi-¹ Engineer, Telephones, Patna and also the Director-General, P&T, the Director Welfare, P&T regarding gross irregularities in the Department Canteen at Patna: and

fb) if so, what action has been taken to remove the mismanagement and financial irregularities in the Canteen?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) The representation alleging mismanagement of the canteen rece'ved by the Director-General, Posts and Telegraphs and Director Wel-fare Posts & Telegraphs was not signed by 318 employees. The one received by the Divisional Engineer Phones was, however, signed by 318 employees.

ib) The Managing Committee of the Canteen has been re-constituted with effect from 1st January, 1974-

Underground Rebel Nagas

1202. SHRI KHYOM LOTHIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of surrendered/captured underground rebel Nagas since 1971: year-wise; and

(b) the number amongst them who have since gone underground again?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) A statement is attached. *tSee below*).

(b) No definite information is available regarding the number of surrendered/captured rebel Nagas who have since gone underground again.

Statement

Details relating to the number of surrendered/captured underground rebel Nagas since 1971 (year-wise)

Year	Surrendered	Captured/ arrested
1971	218	1012
1972	1736	607
1973	643	1215
1974	94	314 (Upto 31st July, 1974)

Levy on white printing paper

1203. SHRI S. KUMARAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

fa) whether Government have imposed a levy on manufacturers producing white printing paper; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b) No, Sir. However the industry has agreed to step up the production of white printing paper to a level of 2 lakh tonnes per annum and to make it available for the educational sector and the Government. To ensure that the proper production pattern is observed by the Mills, Government have recently issued in Order under the Essential Commodities Act.

S—IS HSS/Nn/74

Upper Krishna Project as National Project

1204. SHRI L. MAHAPATRO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Karnataka Government has urged the Central Government to treat the Upper Krishna Project as a national project and to be excluded from the State plan; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) and (b) The Government of Karnataka have been urging for the financing of the Upper Krishna Project by the Centre. The question of financing of major irrigation projects had been considered by the National Development Council at the time of formulation of the Fourth Plan and it was decided that irrigation projects would continue to form part of the developmental plans of the States.

Reported news regarding missing of foreign parcel

1205. SHRI S. S. RAJENDRAN: Will the Minister of COMMUNICATIONS be pleased to state.—

(a) whether Government's attention has been drawn to a letter which appeared in the 'Hindustan Standard, Calcutta' of 1st August, 1974 complaining that a registered foreign parcel No. C-1497, containing four cotton shirts sent as a gift by Air Mail from GPO, Calcutta on 13th July, 1973 did not reach Norway;

(b) whether it is a fact that repeated complaints and enquiries have not been attended to;

(c) if so, what are the reasons therefor; and

(d) what steps are being taken to trace the parcel or pay compensation and punish the guilty for negligence?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) Yes, Sir.

(b) and (c) Delay in attending to this complaint has been noticed. Remedial actions are being taken.